

**IN THE SUPREME COURT OF INDIA  
INHERENT JURISDICTION**

**REVIEW PETITION (CRL) NO.262/2024**

**IN**

**WRIT PETITION (CRL) NO.491/2022**

**THE STATE OF GUJARAT**

**Petitioner(s)**

**VERSUS**

**BILKIS YAKUB RASOOL & ORS.**

**Respondent(s)**

**WITH**

**REVIEW PETITION (CRL) NO. \_\_\_\_\_ /2024  
[@DIARY NO.12667/2024]**

**IN**

**WRIT PETITION (CRL) NO.491/2022**

**O R D E R**

**Delay in filing the R.P. (Crl) Diary No.12667/2024 is condoned.**

**Application(s) for listing Review Petition(s) in open court is rejected.**

**Having carefully gone through the Review Petitions, the order under challenge and the papers annexed therewith, we are satisfied that there is no error apparent on the face of the record or any merit in the Review Petitions, warranting reconsideration of the order impugned.**

The Review Petitions are, accordingly, dismissed.

Pending application(s), if any, shall stand disposed of.

....., J.  
( B.V. NAGARATHNA )

....., J.  
( UJJAL BHUYAN )

NEW DELHI;  
SEPTEMBER 26, 2024

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

R.P.(CrI.) No. 262/2024 in W.P.(CrI.) No.491/2022

(Arising out of impugned final judgment and order dated 08-01-2024 in W.P.(CrI.) No. No. 491/2022 passed by the Supreme Court Of India)

THE STATE OF GUJARAT

Petitioner(s)

VERSUS

BILKIS YAKUB RASOOL & ORS.

Respondent(s)

(IA No.31264/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.31263/2024-APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT  
IA No. 31263/2024 - APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT  
IA No. 31264/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

Diary No(s). 12667/2024 (X)

(70625/2024 CONDONATION OF DELAY IN FILING REVIEW PETITION TO BE LISTED

IA No. 70625/2024 - CONDONATION OF DELAY IN FILING REVIEW PETITION)

Date : 26-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE UJJAL BHUYAN

By Circulation

UPON perusing papers the Court made the following  
O R D E R

Delay condoned.

Application(s) for listing Review Petitions in open court is rejected.

The Review Petitions are dismissed in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(KRITIKA TIWARI)  
SENIOR PERSONAL ASSISTANT

(DIVYA BABBAR)  
COURT MASTER (NSH)

(Signed order is placed on file)